Written Answers to		[21 July, 2015]		Starred Questions 21	
1	2	3	4	5	6
34.	Lakshadweep	0	0	0	0
35.	Puducherry	0	4	0	0
36.	Telangana*	0	0	0	47
	Total	7	134	34	113

* The figures of Telangana State is provisional. The figures of Andhra Pradesh is based on information supplied by State as on 01.07.2014 separately for Andhra Pradesh. Hence for the Telangana State, it is calculated based on last year data of Andhra Pradesh minus current year data of Andhra Pradesh. *Source:* State Governments and concerned agencies.

Free treatment for serious ailments in Uttar Pradesh

†*2. SHRI JUGUL KISHORE: Will the Minister of HEALTH AND FAMILY WELFARE be pleased to state:

(a) whether Government has chalked out any plan for providing free treatment for serious ailments in the backward districts of Uttar Pradesh; and

(b) if not, the reasons therefor and by when such a scheme would be ready for implementation?

THE MINISTER OF HEALTH AND FAMILY WELFARE (SHRI JAGAT PRAKASH NADDA): (a) and (b) Financial and technical support is extended to States/UTs under National Health Mission (NHM) to strengthen their healthcare system, including support for provision of free drugs and diagnostics services and free healthcare services in public health facilities based on the proposals submitted by the States/UTs in their Programme Implementation Plans. However, Public Health being a State subject, the primary responsibility to provide healthcare services to the citizens lies with State/UT Governments.

Further, based on composite health index, bottom 25% of the districts in every State are treated as High Priority Districts (HPDs) and the States have been advised to allocate higher per capita funding under NHM to address health challenges in the HPDs.

Government of India also provides financial assistance to patients living below poverty line suffering from select life threatening diseases undergoing treatment in Government hospitals, under the schemes of Health Minister's Discretionary Grant, Health Minister's Cancer Patient Fund and Rashtriya Arogya Nidhi.

Under Rashtriya Swasthya Bima Yojana, GoI provides supports to the States/UTs

[†] Original notice of the question was received in Hindi.

to offer health insurance cover upto \gtrless 30,000/- for secondary care hospitalisation to Below Poverty Line and 11 other categories of unorganised worker families.

The National Programme for Prevention and Control of Cancer, Diabetes, Cardiovascular Disease and Stroke is under implementation in all States to set up NCD clinics for providing early diagnosis, treatment and follow up.

Revision of Double Taxation Treaty with Mauritius

*3. SHRI MANI SHANKAR AIYAR: Will the Minister of FINANCE be pleased to refer to Unstarred Question 398 answered on 5 August, 2014 in the Rajya Sabha and state:

(a) whether there is any veracity to the report that Mauritius has agreed to revising its Double Taxation Treaty with India to end round-tripping and other malpractices;

(b) if so, the steps that are proposed to be taken in this regard; and

(c) whether the Prime Minister raised this issue during his visit to Mauritius, if so, the outcome thereof?

THE MINISTER OF FINANCE (SHRI ARUN JAITLEY): (a) to (c) Negotiations are going on between India and Mauritius for the revision of the Double Taxation Avoidance Convention (DTAC) to check the possibility of treaty abuse, round tripping etc. A Joint Working Group (JWG) has been set up for this purpose. Ten JWG meetings had been held until last year.

During his visit to Mauritius from 11th March to 12th March, 2015, Hon'ble Honorable Prime Minister of India proposed that negotiations may be resumed within the framework of Joint Working Group to discuss all outstanding issues between India and Mauritius under the DTAC. Pursuant to the same, the Eleventh JWG meeting was held from 29th June to 1st July, 2015 in New Delhi between both countries in which all outstanding issues were discussed. The negotiations are at an advanced stage.

Complaints against re-sale price arrangements

*4. DR. CHANDAN MITRA: Will the Minister of CORPORATE AFFAIRS be pleased to state:

(a) whether the Competition Commission of India (CCI) has received certain complaints on the existence of re-sale price arrangements between manufacturers and distributors/retailers;

(b) if so, the details thereof along with the action taken by the CCI thereon; and